

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.249/MP/2023

- Subject : Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2 hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
- Petitioner : National Load Despatch Centre (NLDC)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Date of Hearing : **21.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Gajendra Singh, NLDC
Shri Shubhendu Mukherjee, NLDC
Shri Aman Anand, Advocate, JSW
Shri Aman Dixit, Advocate, JSW
Ms. Natasha Debroy, Advocate, JSW
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the representative of the Petitioner and the learned counsel for Respondents, SECI and JSW Renew Energy Five Limited, jointly confirmed that a consensus has been reached among the parties on the various aspects/issues in relation to the Petitioner's proposal to implement the grid ancillary portion of Battery Energy Storage System (BESS) vis-à-vis the conditions of the RfS documents and the parties may be permitted to file a joint statement to the above effect. Accordingly, the Commission permitted the parties to file a joint statement to the above effect, on affidavit, within two weeks.

2. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)